

State Vs. Dev
FIR No.123/2020
PS Sadar Bazar
U/s 363 IPC

25.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up physically today.

The Ld. Presiding Officer is on leave today.

An application for releasing the custody of prosecutrix to the applicant/ complainant has been moved by applicant Smt. Asha electronically.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. Ravinder Kumar Sharma, Ld. Counsel for the applicant.

Reply to the present application has been filed by IO. The same is taken on record.

Put up for consideration on the present application, on **29.01.2021**.

One copy of the order be uploaded on Delhi District Website.


(APOORV GUPTA)
Reliever Judge
THC/Delhi/25.01.2021

State Vs. Shubham
e-FIR No.013743/2020
PS Sadar Bazar
U/s 379/411/34 IPC

25.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up physically today.

The Ld. Presiding Officer is on leave today.

An application u/s. 437 Cr.PC for grant of bail has been moved on behalf of applicant/ accused Shubham electronically.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

Sh. Anil Kumar, Ld. Counsel for applicant/ accused Shubham.

Reply to the present bail application has been filed by the IO. The same is taken on record.

At request of Ld. Counsel for applicant/ accused, put up for consideration on the present bail application, on **30.01.2021**.

One copy of the order be uploaded on Delhi District Website.


(APOORV GUPTA)
Reliever Judge
THC/Delhi/25.01.2021

State Vs. Shubham
e-FIR No.000767/2020
PS Sadar Bazar
U/s 379/411/34 IPC

25.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up physically today.

The Ld. Presiding Officer is on leave today.

An application u/s. 437 Cr.PC for grant of bail has been moved on behalf of applicant/ accused Shubham electronically.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. Anil Kumar, Ld. Counsel for applicant/ accused Shubham.

Reply to the present bail application has been filed by the IO. The same is taken on record.

At request of Ld. Counsel for applicant/ accused, put up for consideration on the present bail application, on 30.01.2021.

One copy of the order be uploaded on Delhi District Website.


(APOOLV GUPTA)
Reliever Judge
THC/Delhi/25.01.2021

State Vs. Pankaj @ Nonu
e-FIR No.031436/2020
PS Sadar Bazar
U/s 379/411 IPC

25.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up physically today.

The Ld. Presiding Officer is on leave today.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. S.P.Sharma, Ld. Counsel for accused Pankaj @ Nonu.

Reply to the present bail application is already on record. The same is perused.

Arguments on the present application have been heard.

It is submitted by Ld. Counsel for accused that accused has been falsely implicated in the present case, who has nothing to do with the alleged offence. It is further submitted by him that accused is running in J/C. It is further submitted by him that alleged recovery of case property has been planted upon the accused. It is further stated by him that accused is the sole bread earner in his family and investigation in the present case is complete. It is therefore requested that accused may kindly be released on bail.

Ld. Substitute APP for the State has vehemently opposed the present bail application.

Allegations against the accused are grave and serious in nature. Further, the accused is habitual offender and is involved in many other cases. Thus, considering the gravity of alleged offence and seriousness of the allegations, this Court is not inclined to grant bail to the applicant/accused at this stage. Hence, bail application of accused stands dismissed.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website.
Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil

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-2- e-FIR No.031436/2020 PS Sadar Bazar

Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(APOORV GUPTA)
Reliever Judge
THC/Delhi/25.01.2021

State Vs. Pankaj @ Nonu
e-FIR No.023397/2020
PS Sadar Bazar
U/s 379/411 IPC

25.01.2021

*Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts
Roster/ 2020 dated 15.01.2021, matters are taken up physically today.*

The Ld. Presiding Officer is on leave today.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. S.P.Sharma, Ld. Counsel for accused Pankaj @ Nonu.

Reply to the present bail application is already on record. The same
is perused.

Arguments on the present application have been heard.
It is submitted by Ld. Counsel for accused that accused has been
falsely implicated in the present case, who has nothing to do with the alleged
offence. It is further submitted by him that accused is running in J/C. It is further
submitted by him that alleged recovery of case property has been planted upon
the accused. It is further stated by him that accused is the sole bread earner in
his family and investigation in the present case is complete. It is therefore
requested that accused may kindly be released on bail.

Ld. Substitute APP for the State has vehemently opposed the
present bail application.

Allegations against the accused are grave and serious in nature.
Further, the accused is habitual offender and is involved in many other cases.
Thus, considering the gravity of alleged offence and seriousness of the
allegations, this Court is not inclined to grant bail to the applicant/accused at this
stage. Hence, bail application of accused stands dismissed.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil

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-2-

e-FIR No.023397/2020 PS Sadar Bazar

Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(APOORV GUPTA)
Reliever Judge
THC/Delhi/25.01.2021

State Vs. Arjun Haldar
FIR No.11/2020
PS Civil Lines
U/s 25/54/59 Arms Act

25.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up physically today.

The Ld. Presiding Officer is on leave today.

An application u/s. 437 Cr.PC for grant of bail has been moved on behalf of accused Arjun Haldar.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. Anurag Sharma, Ld. Counsel for accused Arjun @ Haldar.

Reply to the present bail application is filed on record. The same is perused.

Arguments on the present application have been heard.

It is submitted by Ld. Counsel for accused that accused has been falsely implicated in the present case, who has nothing to do with the alleged offence. It is further submitted by him that accused is in J/C since 10.01.2021. It is further submitted by him that alleged recovery of case property has been planted upon the accused. It is further stated by him that accused is the sole bread earner in his family. It is therefore requested that accused may kindly be released on bail.

Ld. Substitute APP for State has vehemently opposed the present bail application.

Allegations against the accused are grave and serious in nature. Thus, considering the gravity of alleged offence and seriousness of the allegations, this Court is not inclined to grant bail to the applicant/accused at this stage. Hence, bail application of accused stands dismissed.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website.

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Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(APOORV GUPTA)
Reliever Judge
THC/Delhi/25.01.2021

State Vs. Mohd. Raja
FIR No.185/2020
PS Sadar Bazar

25.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up physically today.

The Ld. Presiding Officer is on leave today.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. Shakeel Ahmed, Ld. Counsel alongwith accused and suety in person.

Reply of bail bond verification has been filed by IO. The same is taken on record. As per which, the same could not be verified due to Heavy Law & Order Arrangement regarding Republic Day.

The bond be verified through SHO PS Sadar Bazar by **30.01.2021.**

Surety as well as accused are directed to appear in person before the Court on 30.01.2021.



(APOORV GUPTA)
Reliever Judge
THC/Delhi/25.01.2021

State Vs. Amit
FIR No.501/2020
PS Civil Lines
U/s 279/337 IPC

25.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up physically today.

The Ld. Presiding Officer is on leave today.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

None on behalf of the applicant has appeared despite repeated calls.

Reply to the present application has been filed by IO. The same is taken on record.

Put up for consideration on 30.01.2021.

One copy of the order be uploaded on the Delhi District Website.

(APOORV GUPTA)
Reliever Judge
THC/Delhi/25.01.2021

e-FIR No.013262/2020
PS Sadar Bazar
U/s 379 IPC

25.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up physically today.

The Ld. Presiding Officer is on leave today.

An application for releasing the vehicle bearing registration No.DL 3S CD 3313 on superdari has been moved on behalf of applicant.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

Mr. M.Z.Qureshi, Ld. Counsel for the applicant.

Reply to the present application has been filed by the IO. The same is taken on record.

At request of Ld. Counsel for the applicant, put up on **30.01.2021**.

One copy of the order be uploaded on the Delhi District Website.


(APOORV GUPTA)
Reliever Judge
THC/Delhi/25.01.2021

State Vs. Rajeev Kumar, etc.
FIR No.481/2020
PS Civil Lines

25.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up physically today.

The Ld. Presiding Officer is on leave today.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Ld. Legal Aid Counsel Sh. Nikhil Yadav for accused.

Report regarding address verification of accused Sonu Mehra has been filed by the IO. The same is taken on record.

As per which, IO has verified the address of accused Sonu Mehra and found that accused Sonu Mehra is the resident of Village Khara Madana, Mohalla Galana Post Office Khara Madana Police Station Purmandal Tehsil Bari Brahmana District Samba.

Put up for consideration of report filed by IO, on **29.01.2021**.

One copy of the order be uploaded on the Delhi District Website.



(APOORV GUPTA)
Reliever Judge
THC/Delhi/25.01.2021

State Vs. Mohit Manchanda
FIR No.416/2016
PS Sadar Bazar

25.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up physically today.

The Ld. Presiding Officer is on leave today.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

None on behalf of the applicant has appeared despite repeated calls.

Put up for purpose already fixed on **17.02.2021**.



(APOORV GUPTA)
Reliever Judge
THC/Delhi/25.01.2021